

<sup>3]</sup>Form No. 16E

[See rule 31(3D)]

**Certificate under section 203 of the Income-tax Act, 1961 for tax deducted at source**

Certificate No.	Last updated on	
Name and address of the Deductor	Name and address of the Deductee	
Permanent Account Number or Aadhaar Number of the Deductor	Permanent Account Number or Aadhaar Number of the Deductee	Financial Year of deduction

**Summary of Transaction(s)**

S. No.	Unique Acknowledgement Number	Amount paid/credited	Date of payment/credited (dd/mm/yyyy)	Amount of tax deducted and deposited in respect of the deductee
<b>Total (Rs.)</b>				

**DETAILS OF TAX DEPOSITED TO THE CREDIT OF THE CENTRAL GOVERNMENT FOR WHICH CREDIT IS TO BE GIVEN TO THE DEDUCTEE**

S. No.	Amount of tax deposited in respect of deductee (Rs.)	Challan Identification number (CIN)		
		BSR Code of the Bank Branch	Date on which tax deposited (dd/mm/yyyy)	Challan Serial Number
1.				
2.				
Total (Rs.)				

**Verification**

I, ....., son/daughter of ..... in the capacity of ..... (designation) do hereby certify that a sum of (Rs.) ..... [Rs. .... (in words)] has been deducted and deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, challan-cum-statement of deduction of tax, TDS deposited and other available records.

Place	(Signature of person responsible for deduction of tax)	
Date	Full name: _____	
"	"	

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